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LAW DEPARTMENT

NOTIFICATION

The 31st December, 2021

S.R.O. No. 2/2022— In exercise of the powers conferred by the proviso to Article 309 read with Article 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely:—

1. Short title and commencement—(i) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2021.

(ii) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (hereinafter referred to as the said rules), in *APPENDIX -A*, in Paragraph 'A', in paper 2, in clause-(4),—

(a) for the words "Prevention of Food Adulteration Act", the word and figures, "The Food Safety and Standard Act, 2006" shall be substituted;

(b) for the words "and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989" occurring at the end, the comma and words ", the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, the Protection of Women from Domestic Violence

Act, 2005 and any other relevant topics in Law(s), as the High Court of Orissa, may specify from time to time" shall be substituted; and

(c) at the end of clause (4), the following note shall be inserted, namely:—

“Notes :- In the event of repeal of any of the above Acts, it shall be deemed to have been omitted from the syllabus. In the event of substitution of any of the above Acts, the syllabus shall be deemed to include the corresponding change”.

3. In the said rules, for *APPENDIX B*, the following appendix shall be substituted, namely:—

APPENDIX-B

(See rule 10)

(Direct recruitment to the post of District Judges)

A. Written Examination :

The written examination shall be on the following three papers each carrying 100 marks with a duration of 2 hours for each paper as follows:—

Paper – 1

(1) The Code of Civil Procedure30 marks
(2) Personal law30 marks
(3) The Transfer of Property Act., the Specific Relief Act., the Limitation Act., the Law of Contract, the Odisha Consolidation of Holding and Prevention of Fragmentation of Land Act., the Odisha Estate abolition Act., the Odisha Land Reforms Act and Law of Motor Accident Claim.40 marks
Total100 marks

Paper – 2

(1) The Code of Criminal Procedure30 marks
(2) The Indian Penal code30 marks
(3) The Indian Evidence Act30 marks
(4) The Narcotic Drugs and Psychotropic Substance Act., the Food Safety And Standard Act., 2006.30 marks

The Prevental Corruption
 Act., the Essential Commodities
 Act., the Environmental Protection
 Act, Water (Prevention and Control of
 Pollution) Act., 1974, the Scheduled
 Castes and Scheduled Tribes
 (Prevention of Atrocities) Act., 1989
 and the Protection of Women from Domestic
 Violence Act., 2005 and any other relevant
 law (s), as the High Court may specify from time
 to time.

.....10 marks

Total

.....100 marks

Note:- In the event of the repeal of any of the above Acts, it shall be deemed to have been omitted from the syllabus. In the event of substitution of any of the above Acts, the syllabus shall be deemed to include the corresponding change.

Paper-3

General English:-

- | | |
|---|---------------|
| (1) Translation from Odia to English
(ten lines) | ... 10 marks |
| (2) Re- translation from English to
Odia (ten lines) | ... 10 marks |
| (3) A short Essay of maximum
150 Words | ... 30 marks |
| (4) Precis writing consisting of maximum
300 words | ... 30 marks |
| (5) 1(one) passage of maximum 500 words
With 5 questions | ... 20 marks |
| Total | ... 100 marks |

B Interview

- (1) Interview shall carry 30 marks

- (2) Candidates shall be called for interview in the proportion of 1:10, provided that such candidates have obtained at least forty five per cent of marks in each of the written papers and fifty percent of marks in aggregate

C. Merit List -

The Final merit list shall be prepared on the basis of marks obtained in the Written Test and Interview.

Provided that a candidate shall not be included in the merit list unless such candidate secures a minimum of forty per cent of marks in interview.

4. In the said rules, in APPENDIX-D in Paragraph 1,-

- a. after clause (J), the following clause shall be inserted, namely:—
“(k) The Protection of Women from Domestic Violence Act, 2005 and any other relevant law (s), as the High Court may specify from time to time”; and

- b. for existing Note, the following Notes shall be substituted, namely:—
“Notes:-

- (a) A candidate shall answer the papers in English Unless otherwise directed;
- (b) The standard of papers shall be that of LL.B. course and in respect of compulsory Paper-1, it shall be of a degree course ,
- (c) In the event of the repeal of any of the above Acts, it shall be deemed to have been omitted from the syllabus.

In the event of substitution of any of the Above Acts, the syllabus shall be deemed to include the corresponding change”.

[No. 15545—VJ-105-2021/L.]

By Order of the Governor

DILIP KUMAR MISHRA

Principal Secretary to Government (I/C)